THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL): (a) and (b) Government are aware what approximately 4,500 persons of Indian origin in Hong Kong who hold British Dependent Territories Citizenship do not have the automatic right of abode in the United Kingdom. Government are of the view that these persons are the responsibility of the UK Government who should ensure that they are not rendered stateless.

Difficulties faced by depositors in collecting cash payment on maturity of NSC/CTD

863. SHRI KAMAL MORARKA: DR. BAPU KALDATE:

Will the Minister Of COMMUNICA-TIONS be pleased to state:

(a) whether Government's attention has been drawn to the news report detailing the risks and difficulties being faced by the depositors in collecting cash payment in post offices against maturity of NSC/CTD deposisits;

(b) if so, what action Government propose to take in eliminating such risks of the public at large; and

(c) what are the reasons for which post offices are shying away from issuing cheques towards maturity of NSC/ CTD deposits?

THE MINISTER OF STATE (INDE-PENDENT CHARGE) OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) This office has not received any complaint regarding risks and difficulties faced by the depositors in collecting cash payment in post offices against maturity of NSC/CTD deposits.

(b) In view of the above reply, the question of taking any action does not arise.

(c) The post offices do not shy away from issuing cheques towards matu rity of NSC/CTD deposits. As per

to Questions

rules, payments on maturity of Instruments are being made by cheque or by cash and the depositors are availing both the facilities as per their convenience.

Inspectors in Delhi Police

864. SHRI ANAND PRAKASH GAUTAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of Inspectors in Delhi Police of general category as well as SC/ST category;

(b) what is the number of police stations and police posts in Delhi and the number of SC/ST Inspectors posted % S.H.O./Station Incharge there; and

(c) what steps Government are taking to increase the representation of SC/ST in posting the Station inchar-ges in Police Stations in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S-OEODH KANT SAHAYi): (a) There are 661 Inspectors working in Delhi Police. Out of these, 539 belong to general category, 95 to Scheduled Castes and 27 to Scheduled Tribes.

(b) There are 104 Police Stations and 45 Police Posts functioning in Delhi. 12 Inspectors belonging to Scheduled Castes are functioning as S.H.Os.

(c) The posting of officers in Police Stations is done on the basis of their suitability and service records.

Wadhwa Committee Report on Lawyers' strike in Delhi

865. SHRI JS. RAJU:

SHRI V. GOPALSAMY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) when Justice Wadhwa had submitted his report on the lawyers' strike in Delhi-

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(b) what are the salient features of the report; and

(c) what action Government have so far taken on report?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) The report was submitted to Lt. Governor Delhi on 23-2-1990.

to Questions

(b) and (c) The information is contained i_n the enclosed statement. (*See* below)

Statement

The Government have generally accepted the findings/recommendations of Justice Wadhwa Committee. Action taken on the findings/recommendations is indicated betow:

Finding · · ·	Arrest of Shri Rajesh Agnihotri, Advocate on 15-1-88 was legal and justified. His handcuffing however, was illegal.
Action taken	It has been decided to initiate departmental action against the officials responsible for handcuffing the accused.
Finding	There was an indiscriminate and unjustified lathi charge at Tis Hazari on 21-1-88. This resulted in injuries to lawyers and also some press correspondents and photo- graphers.
	The lathi-charge was ordered at the instance of DCP (North) and carried out by Addl. DCP (North) without any lawful excuse.
Action taken	It has been decided to initiate departmentsl action against the officials concerned.
Finding .	The case FIR No. 20/88 under sections 147, 148, 149, 332, 353, 186, 427 IPC-PS Subzimandi 'registered on 21-1-88 against 16 lawyers should be withdrawn.
Action taken	The Government entrusted the investigation of the case relating to the incident of 21-1-1988 to the CBI on the recommendations made by the Committee in their interim Report. A decision on the recommendations made by the Committee in its final Report to withdraw the case will be taken on the report of investigation by the C.B.I.
Finding .	The police was actively involved in organising the mob and its transportation to Tis Hazari Court complex on 17-2-88. The mob was brought by Shri Rajesh Yadav, Municipal Councillor in active connivance with Smt. Kiran Bedi. The crowd was allowed by the police to indulge in vendalism without any check. There was failure on the part of the police officials in not controlling the crowd in time and not taking action against any on- in the crowd and cognizable offences were committed.
Action taken	. It has been decided to initiate departmental action against the officials concerned.
Finding	 The lawyers who suffered injuries and also those who suffered because of mob violence in the Court premises on 17-2-88 should be compensated.
Action taken	The recommendations of the Committee has wide financial implications and a decision will be taken after examining all aspects of the matter.

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Finding . . .

• The conduct of a section of lawyers, when secret ballot was in progress to ascertain whether the strike in the Supreme Court should continue, in snatching the ballot boxes and manhandling certain members of the Supreme Court Bar Association who wanted to appear in the Court, was highly reprehensible.

Militancy has no place in the legal profession committed to the rule of law. The Bar Association is not a trade union and strike by the lawyers should be an anathema. Strike by lawyers amounts to denial of justice to litigants. It is the duty of the lawyers to see that the jusdicial system which is one of the three pillars of democracy is strengthened and justice reaches all in the shortest possible time. The senior members of the Bar could contribute more in preventing frequent strikes by lawyers.

Action taken

- The Delhi Administration has been directed to transmit the observations made by Justice Wadhwa to the concerned Bar Associations and other forums concerned.

T.V. serial on Dr. B. R. Ambedkar

866. SHRI H. HANUMANTHAPPA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

whether it is a fact that a lot of distortions have been made in the serial about Babasaheb Ambedkar; if so, the details thereof?

THE MINISTER OF INFORMATION AND' BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Doordarshan has not so far received, for scrutiny, the script of the proposed serial from the private producers who have been assigned the production. The question of any distortion in the serial at this stage does not, therefore, arise. It will, otherwise also, be ensured by Doordarshan that the facts to be depicted are examined by a panel of experts before the serial goes to production stage.

Statements of the Chairman of Telecom Commission

867. SHRI KAMAL MORARKA: DR. BAPtl KALDATE:

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government are aware that the Chairman, Telecom Commis-

sion, has been making various statements and giving interviews in violations governing the conduct of civil servants;

(b) if so what action has been taken by Government; and.

(c) whether Government are con templating a change in the chairman ship of Telecom Commission or the abolition of Telecom Commission?

THE MINISTER OF STATE (INDE-PENDENT CHARGE)^ OF THE MINISTRY oF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) No such information has been received in the Department.

(b) Does not arise.

(c) No. Sir.

'Mazars in Rann of Kutch

868. SHRI ATAL BIHARI VAJPAYEE: Will the Minister of HOME AFFAIRS! be pleased to state:

(a) whether Governments attention has been drawn to reports that many a Mazars' have sprung up and are mushrooming in the Rann of Kutch area at sensitive points like bridges, huge oil depots and other strategic places and that Pakistani nationals were also found looking after them posing as 'Pits';